

THE MINISTER OF STATE IN THE
MINISTRY OF COMMUNICATIONS
(SHRI KARTIK ORAON): (a) No,
Sir.

(b) Does not arise.

(c) 'Unlisted telephones' mean those telephone connections which do not find an entry in the telephone directory. All such telephones are provided at the request of the telephone subscribers.

12.00 hrs.

RE. ADJOURNMENT MOTION ETC.

श्री मनोराम बागड़ी (हिसार) : अध्यक्ष जी, प्वाइंट ऑफ़ आर्डर

PROF. MADHU DANDAVATE (Rajapur): I rise on a point of order. Open out Rule 369. It is about document to be laid on the Table of the House. I submitted to you a letter seeking your permission to examine the document I submitted a copy of a telegram.

MR. SPEAKER: I am examining it. I have received it.

PROF. MADHU DANDAVATE: I request that it is a copy of a telegram in which the name of the Prime Minister for collection of funds and the name of the Maharashtra are given. It has been published today. I authenticated it. I seek your permission to lay* on the Table of the House.

MR. SPEAKER: I am examining it. I will look into it.

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : अध्यक्ष जी, एक और रेल दुर्घटना हो गई है। मरने वालों की संख्या का पता नहीं है।

अध्यक्ष महोदय : वाजपेयी जी, ऐसा है उस पर ऐडजर्नमेंट मोशन भी आया है

आर काल अटेंशन भी आया है कई लोगों की तरफ से। कहिए तो मैं नाम पढ़ दूँ ?

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, रेल दुर्घटना रुकवाइये।

MR. SPEAKER: It is a matter of great concern that another railway accident involving an important train has taken place in which a number of precious lives were lost. The Minister of Railway is making a statement in the House on the railway accident which took place yesterday.

(Interruptions)

SHRI SATISH AGARWAL (Jaipur): It is the best train. It could have happened to anybody.

MR. SPEAKER: It may be anybody. But life is precious. It might be anybody's life.

(Interruptions)

We had held a discussion. I allowed an Adjournment Motion on the very first day because I was concerned. You cannot take up an Adjournment Motion daily. That is why I have allowed him to make a statement on the floor of the House. I am very much concerned. I think everybody is concerned. What do you want?

SHRI INDRAJIT GUPTA: This statement will not help in avoiding railway accidents. We must have proper discussion.

MR. SPEAKER: That will come. Let him first make the statement.

(Interruptions)

MR. SPEAKER: Let me hear one by one. One by one.

आप वगैर मेरी इजाजत के क्यों बोल रहे हैं ?

*The Speaker not having subsequently accorded the necessary permission, the document was not treated as laid on the Table.

(Mr. Speaker)

Whatever is said without my permission, is not to form part of the record.

SHRI INDRAJIT GUPTA (Besirhat.): I have given you a notice. The Finance Minister has been repeatedly saying that the Government has not made up its mind regarding the impounding of dearness allowance of the Central Government employees. But, now there is a report that in the meeting of the Joint Consultative Machinery a few days ago, the Government had made a deliberate proposal. They have advised the State Governments to impound the dearness allowance. Let him make a statement, on the floor of the House. . .

MR. SPEAKER: Give me some motion.

SHRI INDRAJIT GUPTA: I have given you a call attention notice.

DR. SUBRAMANIAM SWAMY (Bombay North East): I read your ruling on the motion I had given a Motion on mail tampering under rule 222 . . .

MR. SPEAKER: But it has been given. You please read it. Kindly read it. Then come to me and discuss it with me. Then we shall see.

DR. SUBRAMANIAM SWAMY: It is a matter of record of the House now. . .

MR. SPEAKER: First come to me. Discuss it with me. Then we shall see.

SHRI HARIKESH BAHADUR (Gorakhpur): On this, not only the Minister, but the whole Government should resign. On this railway accident, the Government requires to be censured.

SHRI SATISH AGARWAL: Is that the type of censoring that is being done? Material, that was sent from Bombay, has not been received. You give your ruling on this.

SHRI HARIKESH BAHADUR: This Government requires to be censured every day.

MR. SPEAKER: I requested this House. I may agree or I may not agree to certain things.

SHRI HARIKESH BAHADUR: An adjournment motion has been given on this issue of railway accident but nothing has been done.

SHRI SATISH AGARWAL: You review your ruling.

MR. SPEAKER: You give me the powers. I will do it.

SHRI SATISH AGARWAL: We will give you the powers of Hanuman.

हनुमान जी की तरह से वाद कीजिए, आपको पारस हैं। पाकिस्तान में आपके पूर्वज रहे हैं, क्या हो गया है आपको ?

MR. SPEAKER: I am ready to any correction.

SHRI HARIKESH BAHADUR: This Government requires to be censured.

MR. SPEAKER: What is your point of order?

SHRI HARIKESH BAHADUR: An Adjournment motion was given on this issue of railway accident.

MR. SPEAKER: Mr. Niren Ghosh

SHRI NIREN GHOSH (Dum Dum): Sir, notice of an Adjournment Motion has been given on 14 West Bengal Bill, which have been passed unanimously. . .

MR. SPEAKER: Not allowed. Mr Ramavatar Shastri.

श्री रामावतार शास्त्री (पटना) :
आन्ध्र प्रदेश में नक्सलवादी लोगों की हत्या की जा रही है, . . .

MR. SPEAKER: It is a State subject. I cannot do anything there. Not allowed. (Interruptions)**

श्री आर० एन० राकेश (चैल) :
गढ़वाल के वाई-डेलैक्शन में आल इंडिया रेडियो ने गलत समाचार प्रसारित किया है . . .

MR. SPEAKER: That is upto the Government. That is not a question for Adjournment Motion. You give some other thing.

आप पढ़िये, मैंने कुछ नहीं कहा ।

Not allowed.

श्री जयपाल सिंह कश्यप (आंवाला) : माननीय सदस्य मोहम्मद अतरार अहमद के साथ पुलिस ने जो तरीका अपनाया है ...

अध्यक्ष महोदय : आप क्यों बोल रहे हैं, असरार साहब को कहिए । मैं बैठा हूँ, सदन बैठा है । मैं आपकी बात कैसे मानूँ, उनको कहलवाइये ना ।

(बख़्खान)

श्री जयपाल सिंह कश्यप : वही माया त्यागी कांड करायेगे । पुलिस कमिश्नर भिडर साहब ने कहा है कि उसी तरह से करायेगे ।

श्री जगपाल सिंह (हरिद्वार) : मैंने उड़ीसा के मुख्य मंत्री पटनायक के बारे में दिया है कि इंडियन एक्सप्रेस ... के लोगों को टेलीफोन पर धमकी दी जा रही है ।

MR. SPEAKER: Not allowed.

(Interruptions)**

श्री जगपाल सिंह : रंगभेद किया जा रहा है । एक मेम्बर का नाम दिया जा रहा है, एक का नहीं दिया जा रहा है । वह रंगभेद से बं... थे ।

अध्यक्ष महोदय : रंगभेद नहीं करने

गे ।

(बाइबाई)

श्री मनोराम बागड़ी : यह गलत बात है, एक मेम्बर का नाम छोड़ दें और आगे-पीछे के मेम्बर का नाम लें ।

अध्यक्ष महोदय : कुमुद जी जरा सुनिए, कुमुद जी बैठी हैं ।

श्री राजनाथ सोनकर शास्त्री (मैंदपुर) : मैं बहुत महत्वपूर्ण सवाल आपके सामने रख रहा हूँ, मैंने एडजर्नमेंट मांगन दिया है, बी० बी० सी० सदन ने 27 तारीख को एक समाचार ब्राडकास्ट किया है जिसमें मैंने कहा है कि गाजपुर और मैंदपुर का जो एरिया है, उसको दूसरा चम्बल का एरिया ... वहाँ पर ताम्र हरिजन और पिछड़े वर्गों को ...

अध्यक्ष महोदय : सुनिए, सुनिए ।

श्री राजनाथ सोनकर शास्त्री : उनको गोली में उड़ा दिया गया है ...

अध्यक्ष महोदय : मेरी बात सुनिए । आपके बात आपके चिन्तित करती है, मसला है स्टेट सबजैक्ट, आप इसको वें 377 में लाइन, एनाऊ कर दूँगा ।

श्री राजनाथ सोनकर शास्त्री : यह स्टेट सबजैक्ट नहीं है ।

SHRI KRISHNA CHANDRA HALDER (Durgapur): I have given notice of an Adjournment Motion regarding the Maharashtra affair....

MR. SPEAKER: That is already over.

SHRI KRISHNA CHANDRA HALDER:....and also railway accidents..

MR. SPEAKER: We have already discussed it. Irrelevant. Mr. Sunil Maitra.

SHRI SUNIL MAITRA (Calcutta North East): I have given notice of an Adjournment Motion regarding 17 Bills of West Bengal....

MR. SPEAKER: That is not a question for adjournment motion.....

SHRI SUNIL MAITRA: They are not giving assint....

MR. SPEAKER: No. Not allowed. Nothing is going on record. (Interruptions)**

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): I have given notice of an Adjournment Motion regarding railway accidents. I appreciate, Sir, on the previous occasion you allowed the Adjournment Motion....

MR. SPEAKER: That is all right.

SHRI SATYASADHAN CHAKRABORTY: Kindly have patience, Sir. The Railway Minister said that the accident rate was going down....

MR. SPEAKER: He is making a statement. This is unnecessary. You are doing injustice to me. Not allowed.

SHRI SATYASADHAN CHAKRABORTY: What have you not allowed?

MR. SPEAKER: I have allowed him to make a statement

SHRI SATYASADHAN CHAKRABORTY: I appreciate if you are disallowing railway accidents. Are you disallowing railway accidents?

MR. SPEAKER: Yes. I am disallowing railway accidents. They should not happen.

SHRI SATYASADHAN CHAKRABORTY: If you do it, you have to hear me.

MR. SPEAKER: I have disallowed it... This should not happen.

SHRI SATYASADHAN CHAKRABORTY: Is it not high time, Sir, that a high-power committee should go into it?

MR. SPEAKER: Mr. Bagri.

SHRI SATYASADHAN CHAKRABORTY**

MR. SPEAKER: Not allowed.

SHRI SATYASADHAN CHAKRABORTY: What you are not allowing, Sir, I do not understand.

अध्यक्ष महोदय : प्रॉफेसर को क्या समझाऊं में ?

SHRI NIREN GHOSH: Not on this. I have a point of order.

MR. SPEAKER: No, please. I have allowed Mr. Bagri

SHRI INDRAJIT GUPTA: Sir, the Railway Ministers should be made to travel by train. They never travel by train. They always go by air. Let them travel by train. Then there will be less accidents.

MR. SPEAKER: Make a move that they should travel by train.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): That is not true, Sir. Only last week I went by the same, Tamil Nadu Express from Delhi to Madras and yesterday I came by Rajdhani from Bombay. . . .

(Interruptions)

श्री मनोराम बागड़ी : अध्यक्ष जी, काम-रोको प्रस्ताव के बारे में पहले आप का तरीका था कि सब लोगों के नाम ले कर आप बता देते थे। उससे अलग अलग व्यवस्था नहीं देनी पड़ती थी और एक साथ वह काम हो जाता था। अगर कोई उस पर व्यवस्था का प्रश्न होता था, तो एक दो आदमी बोल लेते थे। हर एक सदस्य का अपना अपना एडजर्नमेंट भोगन है। वह चाहता है कि वह उस पर बात करे। सब के नाम आ जाने चाहिए।

हूर एक रिप्रेजेण्टेटिव चाहता है कि उसका नाम आए । अगर नाम नहीं आयेगा, तो किस लिए यहां बैठे हैं ? सब लोग नाम के लिए तो बैठे हैं । जो ये कहते हैं, उससे मेरा सम्बन्ध नहीं है । वह काम-रोको प्रस्ताव सभी का है । मेरा काम-रोको प्रस्ताव पुलिस कमीशन की रपट के बारे में है । कल यूनियन के पुलिस कर्मचारी गिरफ्तार हुए हैं । सारे देश में उनका एजेंटेशन चलेगा और फिर वह कमीशन की रपट

अध्यक्ष महोदय : मैंने पहले भी मंडल कमीशन के बारे में कह दिया है कि यह गवर्नमेंट का काम है । यह भी कमीशन है । कमीशन की रिपोर्ट को रखना गवर्नमेंट का काम है ।

श्री मनीराम बागड़ी : मैं आप से व्यवस्था चाहता हूं कि जिस तरह से मंडल कमीशन की रिपोर्ट के बारे में हमको इतना हो-हल्ला करना पड़ा, तब उन्होंने रखने का वायदा किया, क्या उसी तरह से इसके बारे में भी करना पड़ेगा । वह शराफत से रख दें ।

अध्यक्ष महोदय : आपकी बात सुन ली है ।

श्री मनी राम बागड़ी : यह रिपोर्ट रखनी पड़ेगी । खुद ही आराम से रख दें ।

श्री राजेश कुमार सिंह (फिरोजाबाद) : आपने आज इंडियन एक्सप्रेस के पेज 3 पर देखा होगा

MR. SPEAKER: He has given it already. I have already done it.

श्री राजेश कुमार सिंह : अध्यक्ष महोदय, आप मेरी बात सुन लें ।

MR. SPEAKER: Not allowed.

श्री आरिफ मोहम्मद खां (कानपुर) : अध्यक्ष महोदय, आप बहुत दयालु हैं । आपने अभी कहा कि बम्बई के सिलसिले में आप कुछ तरीका निकालेंगे, जिससे उस पर चर्चा हो सके । मेरे पास भी कागज हैं । मैं भी आपसे तरीका पूछना चाहता हूँ । अटल जी ने 90 लाख रुपये जमा किये हैं देश में

अध्यक्ष महोदय : आप मुझ से बात कीजिए ।

(व्यवधान)**

अध्यक्ष महोदय : आप रखिएगा । ऐसे नहीं । आप भी बोलिएगा, अब आपका टाइम आएगा ।

(व्यवधान) *

MR. SPEAKER: Nothing is going on record. This is all without my permission.

SHRI SATISH AGARWAL: We want a discussion. Allow a discussion.

PROF. MADHU DANDAVATE: Sri Vajpayee is agreeing for a discussion. We want a discussion on it.

श्री आरिफ मोहम्मद खां : अध्यक्ष महोदय, यह विस्तारपूर्वक जानकारी अटल जी के बारे में है (व्यवधान) ...

श्री गुलाम नबी आजाद (बागिम) : अध्यक्ष जी, कल आपने कहा था लेकिन उसके बाद भी आपने इसको एलाऊ किया लेकिन आज हम अटल बिहारी वाजपेयी जी की जो बातें हैं, जम्मू से 2 लाख, बम्बई से 40 लाख ... (व्यवधान) ...

Who are the donors?

(Interruptions)

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND

[Shri P. Venkatasubbaiah]

DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, may I request the hon. Members to resume their seats? Mr. Speaker, Sir, may I earnestly make an appeal to all the Members both on this side and on that side....

AN HON. MEMBER: Why on that side?

SHRI P. VENKATASUBBAIAH: I am only making an appeal to the Members of my party not to emulate the example of the Opposition members sitting opposite. They have started it. They did not even listen to your ruling and what you had said. They have started it. I am only appealing to the Members of my party not to emulate their example. Whatever is necessary to be brought up before you it is for them to put in a manner according to the rules and regulations. That is why I make an appeal to the hon. Member to leave the matter to the Speaker.

MR. SPEAKER: Let me have a motion. I will consider it.

(Interruptions)

SHRI SATISH AGARWAL: That goes on record.

MR. SPEAKER: Mr. Niren Ghosh.. I have allowed Mr. Niren Ghosh. Mr. Arif have you given me any motion in writing? Have you given me any motion for consideration.

SHRI ARIF MOHAMMED KHAN: Yes, I have given.

MR. SPEAKER: All right. I will consider it. Every motion is considered on its merits.

SHRI NIREN GHOSH: I have got this Letter from your Secretariat which says:

'I am directed to state that it has not been found possible to admit your question.' (Interruptions)**

MR. SPEAKER: No please. Not allowed. You please come and see me; not here.

(Interruptions)**

MR. SPEAKER: No, no. Not allowed. Come and see me. It is wholly irrelevant. Let someone tell this hon. Member to stop.

(Interruptions)**

अध्यक्ष महोदय : आप क्यों बोल रहे हैं। आपको क्या हो रहा है।

SHRI NIREN GHOSH: **

MR. SPEAKER: Not allowed. It is irrelevant. It is wholly irrelevant.

SHRI NIREN GHOSH: **

MR. SPEAKER: Not allowed. You come and discuss with me.

SHRI NIREN GHOSH: Why?

MR. SPEAKER: You cannot question me like this. You read the rule and come to me.

(Interruptions)**

MR. SPEAKER: It is not going on record.

आप दूसरों को कह रहे थे, अब आपको क्या हो गया है।

(Interruptions)**

MR. SPEAKER: What happened to you? Not allowed.

I have given my ruling. Not allowed. You cannot question me ruling. That is all.

(Interruptions)**

MR. SPEAKER: Not allowed. This is my ruling.

श्री हरीश कुमार गंगवार (पीलीभीत): अध्यक्ष महोदय, मैं दो महत्वपूर्ण बातों की ओर आपका ध्यान आकर्षित करना चाहता हूँ। श्रीमन्, एक तो यह कि मैंने एडजनिमेंट मोशन दिया है, वह इस बारे में है....

अध्यक्ष महोदय : एडजनिमेंट मोशन का तो सवाल पैदा नहीं होता है। आप को कोई प्वाइंट-आफ-आर्डर है, तो बताइए-

(व्यवधान)

MR. SPEAKER: I disallowed that. If you have got any other motion otherwise we can discuss it. I will consider it in any other form, not this.

श्री हरिना कुमार गंगवार : श्रीमन्,
बर्मा और भारत की सीमा पर बहुत से...

(Interruptions)**

MR. SPEAKER: Not allowed.

(Interruptions)**

MR. SPEAKER: Sethi. Papers Laid.

SHRI EDUARDO FALEIRO (Mor-mugao): Just permit me to make a submission.

MR. SPEAKER: Under what rule?

SHRI EDUARDO FALEIRO: Rule 376. Sir, you have been following this practice of permitting such matters in which the country is interested to be raised in this House. Now, Sir, allegations have been made of collection of money from that side and again from this side.

MR. SPEAKER: What is the point to be discussed?

SHRI EDUARDO FALIERO: Kindly allow a discussion on collection of money by political leaders so that the country knows the real position in this matter and some principles are evolved....

MR. SPEAKER: Now papers to be laid.

Shri Sethi.

12.28 hrs.

PAPERS LAID ON THE TABLE

KOSANGAS COMPANY (ACQUISITION OF UNDERTAKINGS) (ADMINISTRATION OF FUNDS) SCHEME, 1980

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS

(SHRI DALBIR SINGH): On behalf of Shri P. C. Sethi, I beg to lay on the Table a copy of the Kosangas Company (Acquisition of Undertakings) (Administration of Funds) Scheme, 1980 (Hindi and English versions), published in Notification No. R-11029/2080-MC in Gazette of India dated the 23rd May, 1981, under sub-section (2) of section 20 of the Kosangas Company (Acquisition of Undertakings Act, 1979. [Placed in Library. See No. LT-2719/81].

EIGHTY-SEVENTH REPORT OF LAW COMMISSION ON IDENTIFICATION OF PRISONERS ACT, 1980

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table a copy of the Eighty-seventh Report (@Hindi version) of the Law Commission on Identification of Prisoners Act, 1980. [Placed in Library. See No. LT-2720/81].

REVIEW ON AND ANNUAL REPORT OF SMITH STAINSTREET PHARMACEUTICALS LTD., CALCUTTA FOR 1978-79

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Smith Stainstreet Pharmaceuticals Limited, Calcutta, for the year 1978-79.

(2) Annual Report of the Smith Stainstreet Pharmaceuticals Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2721/81].